NOTE: This certified copy is issued as replacement of a copy issued on 15-07-2004 to the petitioner.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

Contempt Petiton (Criminal) (SR) No.1403/2004 in O.A.No.720/2002, C.P.SR.No.2862/2002 and R.A.SR.No.1905/2003

Date of order : 30-06-2004.

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A. KRISHNA KUMAR
(Applicant/petitioner in CP.Sr.No.2862/02 and OA.No.720/2002)
R/o Flat No.15, Jayanthi Apartments,
H.No.22-161, St.No.2, Cross-I,
R.K.Nagar, Malkajgiri,
Hyderabad-47.

.. Petitioner.

Versus

the same

- Sr. D.B.K.Reddy, J.C.D.A., (Deponent of the Reply-affidavit in OA.720/02), C/o the C.G.D.A. West Block-V, Ramakrishnapuram, New Delhi.
- Sri A.Tata Rao, Deputy Registrar (Judicial) (in connection with his refusal to register the C.P.SR.No.2862/02 and R.A.SR.No.1905/03 and the "Office notes" put up therein by him) C/o The Registrar, Central Administrative Tribunal, Hyderabad Bench, Hyderabad.

.. Respondents/ Contemnors.

petitioner not entitled to contend is that the 2nd respondent has misled the Tribunal by putting misleading note. Thus, no case is made out to initiate action for criminal contempt against both the respondents. Apart from this fact, this petition is not maintainable since the applicant has not obtained the consent of the Attorney General or the Solicitor General or the Additional Solicitor General as required under the mandatory provisions of Rule 5(ii) of Central Administrative Tribunal (Contempt of Courts) Rules, 1992. Further, it appears that the petitioner was under a mistaken impression that this Tribunal has no powers initiate contempt proceedings. It is made clear by in a decision reported in (2001) 1 SCC 516 Supreme Court in the case of "T.Sudhakar Prasad Vs. Government A.P." that the Central Administrative Tribunal has powers to contempt. Section 17 of the relating Administrative Tribunals Act it clear that the makes Tribunal shall have, and exercise the jurisdicton, same powers respect of contempt of itself as authority in may exercise and, for this purpose, Court has and provisions of the Contempt of Courts Act, 1971 1971), shall effect subject to have the modifications mentioned in clauses (a) and (b). For the above reasons this petition is rejected, as not hairfunde

a wol403/04 केस संख्या CASE NUMBER

निर्णय का तीरीख

COPY MADE READY ON ...

अतुषाग अधिकारी । वाकिस अधिकारी Beetlen Chicar / Court Officer केन्द्रीय प्रशासनिक जीवकरण Central Administrative Tribunal है का स्थानीत / Hyderabad Bench

Justice K.R. PRASADA RAO

Hon'ble Vice-Chairman Central Administrative Tribunal Hyderabad Bench, Hyderabad Dt. 30th June, 2004